

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(4)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 16/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/51/2016
NAME OF THE PETITIONER(S) : RADHAKRISHNAN BABUNIRMALA
NAME OF THE RESPONDENT(S) : PRECISE LIMBUS EYE CARE PVT LTD &1
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

Rahul Chinnikshes

Respondent

Rahul

S. Manjula Devi, Adv
For CSR & CO
CBE

For Petitioner

Manjula

ORDER

Counsels for both the parties are present. Counsel for the Respondent filed the counter; copy of which is given to the other side. Counsel for the Petitioner submitted that after filing the counter events have taken place. Therefore, the Counsel for the Petitioner wanted to file application for amendment of the petition and fresh application for grant of interim prayers, if any.

In the meantime, we grant interim prayer made under para VI 'f' of the petition. Therefore, R2 is directed to give statement showing the transactions in cash for every week and showing the bank accounts statement every week to the Petitioner in order to keep him informed. The Petitioner is one of the Directors. Therefore, R1 and R2 are directed that before conducting any Board Meeting, EOGM and AGM, a due notice shall be given to the Petitioner. Put up on **04.12.2017 at 10.30 A.M.**


MEMBER (TECHNICAL)
ghk


MEMBER (JUDICIAL)